

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.350/MP/2024 along with IA Nos. 101 & 103/2024

- Subject : Petition under Section 79(1)(c), 79(1)(f) of the Electricity Act, 2003 read with Regulations 41, 42, 44 of the Central Electricity Regulatory Commission (Connectivity and Generation Network Access to the Inter-State Transmission System) Regulations, 2022 and amendments thereof read with Clause 56 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking deferment of effective date of General Network Access of 100 MW; alternatively, seeking additional 100 MW GNA through intra-State transmission system of State Transmission Utility connected to the ISTS till the completion of the commissioning of the overhead line by the Petitioner.
- Petitioner : India Power Corporation Limited (IPCL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.
- Date of Hearing : **6.1.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Arijit Maitra, Advocate, IPCL
Shri Rakesh Pandey, Advocate, IPCL
Shri Kulamani Biswal, Advocate, IPCL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Divya Jain, Advocate, CTUIL
Shri V C Sekhar, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Lashit Sharma, CTUIL

Record of Proceedings

During the course of the hearing, the learned counsel for the Petitioner and the Respondent, CTUIL made detailed submissions and concluded their respective arguments. Learned counsel for the Petitioner inter-alia submitted that the Petitioner Company is willing to pay the transmission charges in terms of Regulation 13 (7) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020, as amended from time to time.

2. Considering their request, the Commission permitted both the sides to file their respective written submissions, if any, within 4 days with a copy to the other side.

3. CTUIL will not take coercive action till the disposal of the Petition.

4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)